

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.105
IB-2765(ND)/2019

IN THE MATTER OF:

S.P. Town Planner Pvt.Ltd.

Vs.

VRP Buildtech Pvt.Ltd.

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 of IBC, 2016

Order delivered on 13.08.2021

CORAM:

SHRI P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: Mr. Sudhanshu Batra Senior Advocate with Mr. Rohan Gupta
Advocate

For the Respondent

:

ORDER

Heard the submissions made by the Counsel for both the parties. The matter is now ready for arguments. The Counsel for the Operational Creditor is directed to re-file his documents by E-filing so as to enable the same to come up on the E-portal Tribunal. Counsel for the Corporate Debtor is also directed to re-file E-filing of the additional documents with the petition along with documents and let E-filing process by both the parties be completed within two weeks. Post this matter after three weeks.

List on 22.09.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)